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Rajasthan Finance (Agricultural Income-Tax) Act, 1958

17 of 1958

[10 April 1958]

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Rajasthan Finance (Agricultural Income-Tax) Act, 1958

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An Act to lay down the rates at which agricultural income.tax and super-tax on the total agricultural income of the previous year of every person shall be payable throughout financial year commencing on the 1st day of April, 1958. Be it enacted by the Rajasthan State Legislature in the Ninth Year of the Republic of India as follows: - 1. Pub. in Rajasthan Gazette, Part IV-A, Extraordinary, dated April 14, 1958.

1. Short Title :-

This Act may be called the Rajasthan Finance (Agricultural Income-Tax) Act, 1958.

<u>2.</u> Rates At Which Agricultural Income-Tax And Super-Tax Shall Be Assessable During The Financial Year, 1958-59 :-

Subject to the other provisions of the Rajasthan Agricultural Income-Tax Act, 1953 (Rajasthan Act XXIII of 1953), the rates at which agricultural income-tax and super-tax shall be payable respectively under Sees. 4 and 76 of the said Act during the financial year commencing on the 1st day of April, 1958 shall be the same as those laid down in parts I and II respectively of the Schedule to the Rajasthan Finance (Agricultural Income-tax) Act, 1957 (Rajasthan Act 18 of 1957).